

CO-OPERATIVE SOCIETIES (FOR  
UNION TERRITORIES) BILL\*

श्री अर्जुन सिंह भदौरिया (इटावा) :  
जयप्रकाश महादेव, मैं सदन से केन्द्र द्वारा  
वाकित और संचालित कानों में सहकारी  
समितियों से सम्बन्धित इस विधेयक को  
प्रस्तुत करने की अनुमति चाहता हूँ।

Mr Deputy-Speaker: The question  
is—

"That leave be granted to intro-  
duce a Bill to consolidate and  
amend the law relating to co-ope-  
rative societies for the Union  
Territories"

*The motion was adopted*

श्री अर्जुन सिंह भदौरिया मैं इस विधेयक  
को प्रस्तुत करता हूँ।

14.34 hrs.

CODE OF CRIMINAL PROCEDURE  
(AMENDMENT) BILL (OMIS-  
SION OF SECTIONS 107, 109  
AND 110 AND AMENDMENT  
OF SECTION 161)—Contd.

Mr Deputy-Speaker: The House  
will now resume further discussion  
of the motion for consideration of the  
Code of Criminal Procedure (Amend-  
ment) Bill, moved by Shri Jagdish  
Awasthi on the 14th August, 1959  
Out of 2 hours allotted for the dis-  
cussion of the Bill, 1 hour and 58  
minutes have already been taken up  
on the 14th August, 1959, and two  
minutes are now available for its  
further consideration, today.

Shri Datar is to continue his speech.

Shri Braj Raj Singh (Ferozabad):  
May I point out that the other day,  
while the hon. Minister was speak-  
ing—

Shri Datar: I myself was going to  
make a reference to it.

Shri Braj Raj Singh: Not a mere  
reference; he must apologise for it.

Mr. Deputy-Speaker: Let the Min-  
ister have his say After that, if the  
hon Member is not satisfied, and if  
he wants to say something, he might  
say it then

Shri Braj Raj Singh: Repeatedly he  
stuck to the point that Shri Jagdish  
Awasthi had tried to—

Mr. Deputy-Speaker: The hon  
Minister says that he is going to refer  
to it

Shri Braj Raj Singh: It is not a  
matter of reference It is a very seri-  
ous thing He must apologise uncon-  
ditionally

Mr. Deputy-Speaker: If he does not  
apologise, then what happens?

Shri Braj Raj Singh: Then it is all  
right

Mr. Deputy-Speaker: Let us listen  
to the hon Minister first

The Minister of State in the Minis-  
try of Home Affairs (Shri Datar):  
Had the hon Member allowed me to  
speak, I would have referred to it in  
a few minutes I would have made  
the position very clear Now, I am  
sorry that my reference was wrong.  
There was no derogatory reference  
by the hon Member to the Constitu-  
tion

Mr Deputy-Speaker: Is the hon.  
Member satisfied?

Shri Datar: There was some ina-  
stance relating to the Code of Criminal  
Procedure, etc I am not going to